

**HIGH COURT OF JAMMU AND KASHMIR  
AT SRINAGAR**

...

WP (Crl) no.423/2019

**Abdul Ahad Rather**

..... Petitioner(s)

Through: Mr B. A. Tak, Advocate

**Versus**

**State of J&K and another**

.....Respondent(s)

Through: Mr Asif Maqbool, Dy.AG

**CORAM: HON'BLE MR JUSTICE TASHI RABSTAN, JUDGE**

**ORDER**

1. This Court, after hearing counsel for parties, reserved instant writ petition of habeas corpus for pronouncement of judgement.
2. However, at this stage, Mr B.A. Dar, learned Sr. AAG, has submitted a copy of Government Order No.Home/PB-V/1012 of 2020 dated 13.04.2020, revoking Detention Order no.28/DMB/PSA/2019 dated 07.08.2019, impugned in the instant petition.
3. As a corollary of above fact situation, instant writ petition has become infructuous. Writ petition is, accordingly, **dismissed** as infructuous.
4. Registry to return the detention record to counsel for respondents.

**(Tashi Rabstan)  
Judge**

**Srinagar**

16.04.2020

*Ajaz Ahmad, PS*

Whether the order is reportable: No.